

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.592/2020

SATYA DEV THAKUR

Plaintiff

Versus

TIMBER TRENDZ FLOOR PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- Ms. Shweta Garg, counsel for plaintiff.

Vide order dt.10/08/2020 Ld. Counsel for plaintiff sought permission to file an application for amendment of the plaint alongwith amended plaint. The court has not received any such application electronically.

Counsel for plaintiff seeks some time to file the application u/o VI R.17 CPC seeking amendment of the plaint alongwith amended plaint. Let the same be filed before the next date of hearing.

Put up for further proceedings on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.591/2020

AMRIT PAL SINGH

Plaintiff

Versus

SHELINDER BHARDWAJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- None for plaintiff.

Sh. Naveen Sharma, counsel for defendant. (Enrollment No.D/406/1996(R), Mobile No.9811143319)

Sh. Naveen Sharma states that he is appearing on behalf of defendant. Let the vakalatnama be filed on behalf of defendant electronically within two days from today.

He further states that he needs some time to file the written statement and response to the interim application. Let the written statement and reply to interim application be filed within 30 days from today after supplying advance copy to the plaintiff.

Put up for further proceedings on 06/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

(Contd.....)

(Contd.....)

At 11.55 A.M.

At this stage, Sh. Arpit Bhalla, counsel for plaintiff has joined the video conferencing and he has been apprised with the orders passed today. Put up for purpose fixed on date fixed i.e. 06/10/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.614/2020

DALBIR

Plaintiff

Versus

KULVIR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. S.S. Gulia, counsel for plaintiff.

Ms. Prabha Mishra, counsel for defendant no.2,3 & 4.

Vakalatnama filed electronically on behalf of defendant no.4 yesterday. Defendant no.2 & 3 have already filed the written statement which is not signed by the counsel. Counsel for defendant no.2,3 & 4 submits that she is suffering from cough and fever and, therefore, could not meet the client for discussion regarding the case. She further states that she wants to amend the written statement after considering the submissions of defendant no.4.

Let fresh written statement be filed on behalf of defendant no.2 & 3 alongwith application for amendment. Let written statement be also filed on behalf of defendant no.4 after supplying advance copy to the plaintiff.

Let defendant no.1 be served afresh with summons of suit and notice of interim application through already provided Whatsapp, E-mail address of the defendant no.1 and also through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

(Contd.....)

(Contd.....)

Let the interim order granted in favour of the plaintiff vide order dt.24/08/2020 is extended till the next date of hearing.

Put up for report/further proceedings on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607440/2016

MR. MANMOHAN KHURANA (SR, CITIZEN)

Plaintiff

Versus

MRS. ANAMIKA KHURANA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Satish Sahai Mathur, counsel for plaintiff.

None for defendant.

It is stated that the parties have arrived at a settlement and divorce has been granted by the court of Ld. Principle Family Judge. He further states that the defendant is ready to undertake that she would not interfere in the plaintiff's property.

None has appeared for the defendant today to join the video conferencing, therefore, the matter could not be heard.

Put up for further proceedings on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29668/2016

MR. MANMOHAN KHURANA (SR, CITIZEN)

Plaintiff

Versus

MRS. ANAMIKA KHURANA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Satish Sahai Mathur, counsel for plaintiff.

None for defendant.

It is stated that the parties have arrived at a settlement and divorce has been granted by the court of Ld. Principle Family Judge. He further states that the defendant is ready to undertake that she would not interfere in the plaintiff's property.

None has appeared for the defendant today to join the video conferencing, therefore, the matter could not be heard.

Put up for further proceedings on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29699/2016

SMT. SUNITA KHOSLA

Plaintiff

Versus

SMT. SUDARSHAN KHOSLA ORS.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Sunil Dixit, counsel for applicant no.2 & 3.

None for non-applicant.

Counsel for applicant states that this is an application u/s 340 Cr.P.C. He further states that the suit from which the present application arise was initially pending in the court of Ms. Geeta, the then Ld. C.J. West, Delhi. He states that from that court the suit has been transferred in the court of Sh. Ajay Nagar, Ld. ARC, West, THC, Delhi. It is further submitted that an application for transfer of the present application before the court where the suit is pending, has been moved and it is pending before the Ld. District Judge, West, Delhi for consideration.

Put up for further proceedings on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.215/2019

RANBIR SINGH BISHT

Plaintiff

Versus

SATISH CHANDER

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.821/2019

ANDHRA BANK

Plaintiff

Versus

NEERAJ SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1143/2019

MAYA DEVI

Plaintiff

Versus

THE STATE (NCT OF DELHI)

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1747/2019

YASH PAPER

Plaintiff

Versus

MAA GANGA PACKAGING

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Tarun Aggarwal, counsel for plaintiff.

None for defendant.

Counsel for plaintiff submits that despite service upon the defendant none has appeared on behalf of defendant.

The court is refraining from passing any adverse orders against the defendant today.

Now, put up the matter in the ordinary course on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.425/2020

ANKUR MAHAJAN

Plaintiff

Versus

SHUSHMA MAHAJAN

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Rahul Tiwari, counsel for plaintiff.

None for defendant.

Vide order dt.30/07/2020 the defendants were directed to file response to the application U/O VIR.17 CPC r/w Order-IR.10 CPC and another application u/o XXXIX R.1 & 2 CPC.

None joined the video conferencing on behalf of defendant.

Let the response, if any, be filed within two weeks from today after supplying advance copy to the plaintiff.

Put up for arguments on the aforementioned applications on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606/2020

JAY RAM NAGAR

Plaintiff

Versus

SURESH NAGAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Bharat Singh, LAC for plaintiff.

Sh. Jitender REXWAL, counsel for defendant. (Enrollment No.D/3753/2016 and Mobile No.9911640095)

Counsel appearing on behalf of defendant is directed to file vakalatnama within two days from today electronically on the court's official e-mail address (readercj02west@gmail.com).

Counsel for defendant states that he has not received the suit file alongwith the documents and application, etc. Plaintiff is directed to supply the same to the defendant within three days from today.

Let written statement alongwith reply to the interim application be filed within 30 days from today after supplying advance copy to the plaintiff.

Put up for arguments on the interim application/further proceedings on 07/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.483/2017

MAHENDER KUMAR

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606/2018

MUKESH LATA

Plaintiff

Versus

DEVENDER RAJOURIYA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- Sh. Pankaj Verma, counsel for plaintiff.

None for defendant.

It is stated that two applications, one for deposit of rent and another for interim injunction is pending adjudication.

Further, matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on the pending applications and for PE on 05/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.607103/2016

SUBHASH GUPTA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - None for plaintiff.

Sh. S.D. Sharma, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.02/09/2020

At 12.05 P.M.

At this stage, counsel for plaintiff Sh. V.S. Rana has joined video conferencing and he has been apprised with the orders passed today.

Put up for purpose fixed on date fixed i.e. 19/11/2020.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1200/2018

IRFAN ALI

Plaintiff

Versus

MIST AVENUE PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Firoz Alam, counsel for plaintiff.

Ms. Aparna Gupta, counsel for defendant. (Enrollment
No.D/2995/2018)

Counsel for defendant submits that she has been engaged recently by the defendant in the present matter. Let fresh vakaltnama be filed on behalf of defendant within three days from today electronically.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1446/2018

PUNJAB AND SIND BANK

Plaintiff

Versus

STATE OF NCT OF DELHI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Harish Kartyal, counsel for plaintiff.

Sh. Piyush Jain, counsel for defendant/DDA.

At request put up for arguments on the pending application on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610901/2016

HARINDER MANJHI

Plaintiff

Versus

HARI MANJHI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Ajit Kumar, proxy, counsel for plaintiff.

Sh. Rohit Sadana, counsel for defendant.

Matter is listed for final arguments. Main counsel for plaintiff is not available today, therefore, arguments could not be heard.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610357/2016

SUBHASH CHANDER

Plaintiff

Versus

SHANTI DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. J.C. Vashista, counsel for plaintiff.

None for defendant.

Counsel for plaintiff states that Ms. Adesh, LR no. 1 of the plaintiff has expired in May, 2020. He further states that defendant no. 1 has also expired in May, 2020, however, he cannot confirm the exact dates. It is further submitted that he intends to move an appropriate application in this regard. Let the application be filed electronically on the court's official e-mail address (readercj02west@gmail.com) after supplying advance copy to the defendant.

Put up for further proceedings on 13/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606805/2016

JAGATRAM

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - None for plaintiff.

Sh. S.D. Sharma, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, final arguments could not be heard.

Further, counsel for defendant/DDA states that he has already filed the written arguments on record.

Put up for final arguments on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.226/2018

RALIA RAM KAPOOR (DECEASED) THROUGH LRS

Plaintiff

Versus

D.L.F. UNITED Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - None for plaintiff.

Sh. Krishan Kumar Gogna and Sh. Hari Madhav Saran,
counsels for defendant no.1.

Sh. Rajesh Bharia and Sh. Sushant Kumar, counsels for
applicant Ms. Kiran Kapoor.

None joined the video conferencing on behalf of plaintiff.
Orders could not be passed today as judgment was being passed today in
two suits bearing No.834/2017 and Suit No.459/2019.

Put up for clarification, if any/orders on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.599/2019

JAGDEEP SINGH SOI

Plaintiff

Versus

V. RAJ INDUSTRIES

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present: - Sh. Naresh Gupta, counsel for plaintiff.

Sh. Sarvagya Sharma, counsel for defendant.

Counsel for defendant states that he has filed three applications electronically i.e. application u/o VI R.17 CPC seeking amendment of the plaint, another application u/o XIV R.1 CPC and another application u/s 151 CPC. He is directed to supply the copy of the applications to the plaintiff before the next date of hearing.

Put up for consideration on the aforementioned applications on 22/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.834/2017

OM LOGISTICS LTD

Plaintiff

Versus

BIG VISION WATER TECH PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- None.

Vide separate ex-parte judgment announced today through video conferencing through Cisco Webex Application, the suit of the plaintiff has been decreed with costs.

Decree sheet be prepared accordingly. File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.459/2019

VERSATILE BOND PVT LTD

Plaintiff

Versus

INFOZ LEATHER AND SANDLES UNIT

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Present:- None.

Vide separate ex-parte judgment announced today through video conferencing through Cisco Webex Application, the suit of the plaintiff has been decreed with costs.

Decree sheet be prepared accordingly. File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

M/s Techno Engineers

Plaintiff

Versus

Ashwani Kumar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:02/09/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. Netrpal Singh, Ld. Counsel for plaintiff.

Due to lot of disturbance at the end of counsel for plaintiff, he could not be heard.

Put up for consideration on 19/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.02/09/2020